

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
14-09-2023 AT 10:30 AM

**IA (IBC) 1331 & 1325/2023 in CP (IB) No. 237/9/HDB/2020**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Action Group Associates

**...Operational Creditor**

**VS**

M/s. BEML Midwest Limited

**...Corporate Debtor**

**C O R A M:-**

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

**ORDER**

**IA (IBC) 1325/2023**

Learned Counsel Mr. G. Bhupesh, for the petitioner present. This is an application filed by the Resolution Professional seeking initiation of liquidation of the Corporate Debtor. Due to paucity of time, matter adjourned to 25.09.2023.

**IA (IBC) 1331/2023**

Learned counsel representing the petitioner, Learned Counsel Mr. Maharshi Viswaraj, for Respondent No.2 to 5 present. Learned Counsel Mr. Maharshi Viswaraj, along with Mr. Aravind Reddy, for Respondent No.2 to 5 filed Vakalat. Learned Counsel Mr. Sethu Madhava Rao, present and states that he has been instructed by the Respondent Nos.6,8,9 and 10 to appear for them and seeks time for filing Vakalat and counter. The notices of Respondents served, except for Respondent No.7, the notice returned with an endorsement of "Addressee left without instructions".

However, learned counsel stated that an e-mail sent to the registered e-mail ID of the Respondent No.7. According to the Section 7 of General Clauses Act, service held sufficient to the Respondent No.7. Respondent No.7 called absent and set-exparte. For filing counters of all the contesting respondents two weeks' time is granted, in default opportunity stands forfeited. For filing Vakalat on behalf of Respondent Nos.6, 8, 9 and 10, 10 days' time is granted. Matter adjourned to 09.10.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**